

सारे स्टेट में जा सकते हैं। इसी बात पर जो ज्वायंट कमेटी ऑन सैलेरीज एंड एलाउंड सेज की है उस ने विचार किया था और उस ने कहा था कि राज्य सभा के मेम्बरों की कांस्टीट्यूयेंसी पूरा स्टेट हो सकती है और उन को सारे स्टेट में घूमना और सारे स्टेट के लोगों की हालत को देखना चाहिए। तो मैं समझता हूँ कि उन को कोई दिक्कत नहीं होगी और जिस तरह से वह लोक सभा के मेम्बरों को मिलेगा वैसे ही वह राज्य सभा के मेम्बरों को भी मिलेगा। मैं ज्यादा न कह कर अन्त में एक बात यह कहना चाहता हूँ कि मुलतान सिंह जी ने कहा था कि मैं बिल्ड इश्यू कर दिया करता हूँ। इस बिल के लिये मैंने कोई बिल्ड इश्यू नहीं किया है। और अगर न चाहें तो इस बिल को रिजेक्ट कर सकते हैं। आप जैसे चाहें इस पर उस तरह से वोट दे सकते हैं।

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI OM MEHTA: Sir, I move; "That the Bill be passed."

The question was put and the motion was adopted.

MR. CHAIRMAN: The House will reassemble at 2.30 P.M.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock Mr. Deputy Chairman in the Chair.

MESSAGE FROM THE LOK SABHA

The Constitution (Fortieth Amendment) Bill, 1975

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provision of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Constitution (Fortieth Amendment) Bill, 1975, which has been passed by the Lok Sabha at its sitting held on the 7th August, 1975, in accordance with the provisions of article 368 of the Constitution of India".

Sir, I lay the Bill on the Table

THE PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move;

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, as passed by the Lok Sabha, be taken into consideration."

Sir, the House may recall that the Public Financial Institutions Laws (Amendment) Bill, 1973, which was